IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

Appeal No.34/252/ND/2018

In the matter of:

Sedan Travels Services (P) Limited

....PETITIONER

SECTION:

Under Section 252

Order delivered on 15.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

. =

For the Respondent/Corporate Debtor: -

For the Intervener

: Mr. Manish Raj, Co. Prosecutor

ORDER

Learned authorized representative for the Petitioner is present. It is represented by the Authorized representative that an advance copy of the Appeal/Petition along with Annexure has been duly served to the Income tax Department as well as to the Respondent/ROC and in relation to proof of the same, it is represented by the Ld. authorized representative that the same has been annexed along with typed set of documents.

Pursuant to the service of said copy of the Petition/appeal, the Ld. Company Prosecutor is also present and seeks some time for filing reply. Further, Learned Counsel for the Income Tax is also present.

Taking into consideration the said representation, three weeks time is granted to the Ld. representative appearing for the ROC and Income tax Department for filing its reply/observations on or before the next date of hearing.

Post the matter on 21.2.2018.

-SA-

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit